

Bill No. IX of 2020

THE CONSTITUTION (AMENDMENT) BILL, 2020

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further to amend the Constitution of India.

BE it enacted by Parliament in the Seventy-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Amendment) Act, 2020.

Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification
5 in the Official Gazette, appoint.

2. After article 21A of the Constitution, the following article shall be inserted, namely:—

Insertion of new article 21B.

"21B. The State shall provide unemployment benefits to all involuntarily unemployed graduates of the age of twenty-one to sixty years in such manner as the State may, by law, determine."

Right of graduates to unemployment benefits.

STATEMENT OF OBJECTS AND REASONS

The Constitution of India, in one of the Directive Principles of State Policy contained in article 41, has made a provision for the State to make effective provisions, within its economic capacity and development, for securing right to work, education and to public assistance in cases of unemployment amongst others.

Despite increasing levels of education and broadening the scope of education, we haven't been able to provide for an effective mechanism to reduce unemployment in the country. Unemployment amongst the graduates still persists even after 70 years of the adoption of this provision.

Unemployment is the worst form of social injustice and the graduates are the biggest hopefuls when it comes to jobs. India is a welfare state and therefore, needs to ensure basic financial and other support to involuntarily unemployed graduates as may be determined by the State through a separate law.

Hence, this Bill.

V. VIJAYASAI REDDY

FINANCIAL MEMORANDUM

Clause 2 of the Bill provides for unemployment benefits to the unemployed graduates of the country. This Bill, if enacted, would involve expenditure from the Consolidated Fund of India. In respect of subjects falling under the jurisdiction of Central Government. However, it is not possible to access the actual financial expenditure likely to be incurred at this stage.

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(Shri V. Vijayasai Reddy, M.P.)